

FIR No.169/2021  
u/s 279/338 IPC  
PS Punjabi Bagh

24.04.2021

**Matter taken up through VC.**

**An application for release of vehicle bearing no.DL9S BF 3995 moved on behalf of applicant Smt. Urmi Kataria.**

Present: Ld. APP for the State.

Sh. A. K. Pandey, Id. Counsel for the applicant.

It is submitted by Id. Counsel that applicant is the wife of the registered owner of the aforesaid vehicle who has executed the SPA in favour of applicant. It is also submitted by Id. Counsel that the aforesaid vehicle is victim vehicle and same may kindly be released to the applicant.

IO has filed his reply wherein it is stated by him that the RC of vehicle is found in the motorcycle itself. It is also stated that injured has not shown the DL and insurance of the aforesaid vehicle till date and the same are yet to be verified and vehicle may not be released.

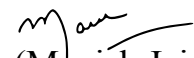
Heard. Perused the reply filed by IO.

In view of the submissions made, let vehicle bearing registration no. **DL9S BF 3995** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. In case the copy of the last insurance policy is not produced by the applicant, valuation of the vehicle be conducted by the IO and indemnity bond of the value ascertained be furnished by the applicant. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi  
24.04.2021